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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 46/252/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: Deepam Infraestates Pvt. Ltd.
(Saroj Kapoor)
V/s.
Registrar of Companies, Gwalior

Section of the Companies Act: Section 252 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	CA- PRADEEP MUTREJA	AR	Petitioner	
2.				

ORDER

Learned PCS Mr. Pradeep Mutreja present for Appellant. None present for ROC.

Affidavit by appellant filed along with IT return and certificate of chartered accountant regarding bank accounts of the company.

Appellant not filed proof of service of notice on ROC.

Appellant is directed to serve notice of date of hearing on ROC and shall file proof of service.

List the matter on 22.12.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 27th day of November, 2017.